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കേരള സർക്കാർ  
Government of Kerala  
2021



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ഏപ്രിൽ 6 6th April 2021	നമ്പർ No. } 14
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PART III

Commissionerate of Land Revenue

**Kasaragod Taluk**

## NOTICES

(1)

Ref. C2-2155/2021.

2nd February 2021.

Notice is hereby given to all whom it may concern that K. M. Ahammed s/o (L) Kunhi Mahin Kutty, K., Kainoth House, Mel Paramba, Kasaragod residing at Kalanad Group Village has filed an application for legal heirship certificate in respect of the legal heirs of K. Kunhi Mahin Kutty s/o (L) Pokku, Kainoth House, Mel Paramba, Kalanad Village, Kasaragod Taluk who expired on 27-5-1984 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late K. Kunhi Mahin Kutty s/o (L) Pokku, Kainoth House, Mel Paramba, Kalanad Village, Kasaragod Taluk and that objection if any against the issuance of the said legal heirship certificate should be filed in person before the Tahsildar, Kasaragod within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

## SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Beefathima	Daughter	75
2	Mohammed Shafi, K.	Son	74
3	K. Pocker	„	71
4	K. M. Hassainar	„	68
5	K. M. Ahammed	„	62
6	K. M. Khalid	„	61
7	K. M. Rukiyabi	Daughter	60
8	Ayshabi	„	55

(2)

Ref. C2-2156/2021.

2nd February 2021.

Notice is hereby given to all whom it may concern that K. M. Ahammed s/o (L) K. Kunhi Mahin Kutty, Kainoth House, Mel Paramba, Kasaragod residing at Kalanad Group Village has filed an application for legal heirship certificate in respect of the legal heirs of Khadeejabi d/o (L) Hassan Kutty, Kainoth House,

Mel Paramba, P. O. Kalanad, Kalanad Group Village, Kasaragod Taluk who expired on 14-5-1996 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Khadeejabi d/o (L) Hassan Kutty, Kainoth House, Mel Paramba, P. O. Kalanad, Kalanad Group Village, Kasaragod Taluk and that objection if any against the issuance of the said legal heirship certificate should be filed in person before the Tahsildar, Kasaragod within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

## SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Beefathima	Daughter	75
2	Mohammed Shafi, K.	Son	74
3	Pocker, K.	„	71
4	K. M. Hassainar	„	68
5	K. M. Ahammed	„	62
6	K. M. Khalid	„	61
7	K. M. Rukiyabi	Daughter	60
8	Ayshabi	„	55

(3)

Ref. C1-538/2020.

18th January 2021.

Notice is hereby given to all whom it may concern that Maimoona, T. A. w/o (L) Abdulla, A. M., Ajmal Villa, Parakatta, Ramdas Nagar P. O., Kasaragod residing at Kudlu Group Village has filed an application for legal heirship certificate in respect of the legal heirs of Abdulla, A. M. s/o (L) Mohammed, C. A., Ajmal Villa, Parakatta, Ramdas Nagar P. O., Pin-671 124, Kasaragod who expired on 28-10-2015 and that it has been reported to this office that the persons named in the schedule below are the legal heirs of the said late Abdulla, A. M. s/o (L) Mohammed, C. A., Ajmal Villa, Parakatta, Ramdas Nagar P. O., Pin-671 124, Kasaragod and that objection if any against the issuance of the said legal heirship certificate should be filed in person before the Tahsildar, Kasaragod within 30 days from the date of publication of the notice in the Kerala Government Gazette. Objection filed after the stipulated time will not be considered.

SCHEDULE

(3)

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Maimoona, T. A.	Wife	53
2	Nilofar	Daughter	36
3	Mohammed Musthanser, M. A.	Son	35
4	Abdul Rahman	„	30
5	Nizamuddeen Abdulla	„	28
6	Ajmal	„	19

Taluk Office, Kasaragod. (Sd.) Tahsildar.

Ref. C1-3133/2020. 4th January 2021.

The details of legal heirs of (L) P. A. Mohammed Kunhi, s/o (L) Abdul Kader, Kollangai House, Chengala P. O., Chengala Village has been published in the Kerala Gazette No. 35, Page No. 169, Sl. No. 12, (Volume IX, Part III) Commissionerate of Land Revenue dated 8-9-2020.

The date of death of P. A. Mohammed Kunhi was not entered in the notice. The date of death is to be read as 7-8-2019.

The other conditions are unchanged.

Taluk Office, Kasaragod. (Sd.) Tahsildar.

ERRATUM NOTICES

(1)

Ref. 3907/2020. 4th January 2021.

The details of legal heirs of (L) Beefathima w/o Baba Haji, Adhur House, Adhur Post and Village has been published in Kerala Gazette No. 35, (Volume IX, Part III) Commissionerate of Land Revenue dated 8-9-2020 in Page No. 168, Sl. No. 8.

The date of death of Beefathima was not entered in the notice. Therefore the date of death is to be read as 27-8-2013.

The other conditions are unchanged.

(2)

Ref. C1-2225/2020. 4th January 2021.

The details of legal heirs of Keppu, Nellikunnu, Kasaragod Village has been published in Kerala Gazette No. 35, Page No. 173, Sl. No. 24 (Volume IX Part III) Commissionerate of Land Revenue dated 8-9-2020. One of the legal heirs Sudhakaran, N.P.S. (Sl. No. 4) relationship with the deceased was not entered in the notice. Relationship of the deceased is to be read as "Son of the deceased son Parameswaran".

The other conditions are unchanged.

**Hosdurg Taluk**

പരസ്യം

(1)

റഫ്. ബി4-18272/2020. 2021 ജനുവരി 29.

ഹോസ്ദുർഗ്ഗ് താലൂക്കിൽ വലിയ പറമ്പ് വില്ലേജിൽ ഇടയിലക്കാട് ദേശത്ത് മുണ്ടയിൽ വീട്ടിൽ മുണ്ടയിൽ രാജൻ s/o (ലേറ്റ്) കുഞ്ഞിരാമൻ, പി. എന്നയാൾ മരിച്ചുപോയെന്നും വിവിധ ആവശ്യത്തിന് അവകാശ സർട്ടിഫിക്കറ്റ് ആവശ്യപ്പെട്ടുകൊണ്ട് പരേതന്റെ ഭാര്യ പ്രജി, ടി. കെ. എന്നവർ സമർപ്പിച്ച അപേക്ഷയിൻമേൽ ബന്ധപ്പെട്ട വില്ലേജാഫീസർവഴി അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 31-5-2020-ാം തീയതി മരിച്ചുപോയെന്നും പരേതന്റെ അവകാശികളായി താഴെ പറയുന്നവർ മാത്രമാണുള്ളതെന്നും അറിവായിരിക്കുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്സ്
1	പ്രജി, ടി. കെ.	ഭാര്യ	40
2	അദൈത്ത് രാജ്	മകൻ	17
3	നാരായണി, എം.	മാതാവ്	80

മേൽപ്പറഞ്ഞവരാണ് പരേതന്റെ അവകാശികൾ എന്നുള്ളതിന് അവകാശ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനുള്ളിൽ രേഖാമൂലം ഹോസ്ദുർഗ്ഗ് തഹശീൽദാർ മുമ്പാകെ ഹാജരാകേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞാൽ തപാൽമാർഗ്ഗമായോ വരുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.